

cannot be considered in isolation but has to be viewed in the context of the demand and availability position of residential accommodation for the Central Government employees as a whole. At present there is no definite programme with the Government to add more quarters to the Parliament Secretariat Pools.

Allotment of Shops to hawkers

4324. SHRI RAMACHANDRAN FILLAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of hawkers/squatters running petty business on Janpath lane (near Indian Oil Bhavan, Jan path);

(b) whether any of them have been allotted shops by New Delhi Municipal Committee;

(c) if so, the reasons for not allotting shops to other hawkers;

(d) whether Supreme Court has given its final decision of Thareja Committee report on rehabilitation of hawkers; and

(e) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) There are 55 hawkers/squatters (as per list enclosed as Statement) on Janpath Lane near Indian Oil Bhawan. (See below).

(b) None, Sir.

(c) An assurance was given by the NDMC on 21-12-89 before the Supreme Court of India, not to make any allotment on rehabilitation basis. A judicial committee was constituted by the Hon'ble Supreme Court consisting of two officers of the NDMC headed by a Judicial Officer of the rank of Additional District Judge to examine

eligibility of the squatters. The final orders from the Supreme Court with respect to the report submitted by the Committee have not been received so far.

(d) No, Sir.

(e) Not applicable in view of reply to part (d) above.

Statement

Sl. No.	Name of Squatter
1.	Sh. Shiv Shanker
2.	Smt. Hardwari
3.	Smt. Ram Piari W/o Madan Lal
4.	Sh. Mahesh Kumar S/o Sh. Budh Ram Saini
5.	Sh. Khem Chand s/o Khazan
6.	Sh. Bahadar s/o Jhoota Singh
7.	Sh. Sodan Singh
8.	Sh. Rajesh
9.	Sh. Vijay Sharma
10.	Sh. Subhash Sharma
11.	Sh. Vinod Kr. Goel
12.	Sh. Raj Kumar
13.	Sh. Kunwar Parsad
14.	Sh. Rakesh Kumar s/o Mukta Pd.
15.	Sh. Ramesh Kumar
16.	Sh. Baljit Kumar
17.	Sh. Algoo Ram
18.	Sh. Hira Lal
19.	Sh. Ram Gopal
20.	Sh. Chaman Lal
21.	Sh. Gulbir Singh
22.	Sh. Ramesh Kr. s/o Sat Narain
23.	Pappu s/o Mukta Pd.
24.	Satindar Pal Singh
25.	Kishore Kumar

Sl. No. Name of Squatter

26. Jag Mohan
 27. Mangat Ram
 28. Ramesh Kr. s/o Amar Nath
 29. Chiranjit Bhutani
 30. Bishwanath Roy
 31. Lachhman Das
 32. Om Prakash
 33. Aziz Khan
 34. Devki Nandan
 35. Ram Kishan
 36. Lalit Kumar
 37. Dharam Vir Chopra
 38. Dharam Pal
 39. Chahal Singh
 40. Promod Kumar
 41. Rajesh Kumar
 42. Bisa Ram
 43. Tilak Raj
 44. Shiv Shankar
 45. Bal Kishan
 46. Lachhman Dass
 47. Nano Mian
 48. Mithoo Lal
 49. Kishore Kumar
 50. Narinder Lal Gupta
 51. Raju
 52. Hashim Khan
 53. Madan Lal
 54. P. N. Mishra
 55. Lalit Kumar
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**Memorandum submitted by Jama Masjid
foot path Hawkers**

4325. SHRI RAMACHANDRA PIL-LAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a memorandum dated 12th December, 1991 addressed to Prime Minister and copy endorsed to Minister of Urban Development has been received from Jama Masjid Foot-path Hawkers United Committee, Delhi;

(b) whether the memorandum seeks rehabilitation of 333 Foot-Path Hawkers of Jama Masjid area, Delhi who were uprooted during 1975; and

(c) if so, what steps Government are taking in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The dated 12th December, 1992 mentioned in the question is obviously wrong. Memorandum dated 12th February, 1992 has been received.

(b) Yes, Sir.

(c) The matter is under consideration of the Government.

Conversion of leasehold system to freehold

4326. SHRI V. NARAYANASAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Delhi Administration/D.D.A. issued a notification regarding conversion of lease hold plots and flats (including those allotted by D.D.A. into free-hold plots and flats;

(b) if so, what are the details of the same;

(c) whether this procedure of conversion would apply to multi-storeyed flats allotted by D.D.A.;

(d) if answer to part (c) above be in affirmative whether the allottee of each floor in a multi-storeyed flat has to apply